

**Court-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA No. 54 of 2014 in  
DFR-2710 of 2013**

**Dated : 10<sup>th</sup> March, 2014**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Transmission Corporation of Andhra Pradesh  
Ltd. & Ors.**

**... Appellant(s)**

**Versus**

**M/s S.L.S. Power Ltd. & Ors.**

**... Respondent(s)**

Counsel for the Appellant (s) : Mr. A. Subba Rao

Counsel for the Respondent(s): Mr. K. Gopal Chaudhary for R-2 to 13,  
15-16, 18- 19, 21 to 23, 25 to 28

Ms. Swapna Seshadri for R-1, 16, 29 to 31

**ORDER**

This is an Application to condone the delay of 73 days in filing the Appeal as against the main Order dated 06.08.2013.

According to the learned counsel for the Applicant, the Applicant/Appellant was advised to file Special Leave Petition in the Hon'ble Supreme Court as against the impugned order dated 06.08.2013 and accordingly the Applicant filed the SLP before the Hon'ble Supreme Court but ultimately the Applicant on advice withdrew the SLP and thereafter filed the Appeal before the Tribunal and that was how the delay was caused.

We have heard the learned counsel for both the parties in the condonation of delay application.

In view of the above explanation for the delay given in the Application, we deem it appropriate to condone the delay. Therefore, the delay is condoned. The Registry is directed to number the Appeal and post for admission on **11.04.2014**.

**(Rakesh Nath)**  
**Technical Member**  
*vs/js*

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**